BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Cont. Case No. 11 of 2013

31.01.2014

Heard Mr. K Paul, the learned counsel for the petitioner as well as Mr. P Nongbri, the learned counsel for the contemnor respondent.

After hearing the submissions advanced by the learned counsel and after going through the file, I am of the considered view that, there is no cause to proceed with the contempt further, hence, this instant contempt petition is dropped and the matter stands disposed of.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Cont. Case No. 15 of 2012

31.01.2014

Heard Mr. P Nongbri, the learned counsel for the petitioner who informed the Court that SLP is still pending in the Apex Court and sought for 4(four) weeks' time.

None appeared for the respondent.

List this matter after 4(four) weeks as prayed for.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 2 of 2014

31.01.2014

Heard Mr. ODV Ladia, the learned counsel for the petitioner as well as Mr. SD Upadhaya, the learned counsel for the respondent who submits that, he is yet to file the vakalatnama.

The learned counsel for the respondent is directed to file the vakalatnama in the course of the day. Since the learned counsel for the respondent has entered appearance, no formal notice is called for.

In the meantime, it is also directed that no execution proceeding will take place until further order.

List this matter on 3.02.14 for further order.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 16 of 2013

31.01.2014

Heard Mr. K Khan, the learned counsel for the petitioner as well as Mr. H Nongkhlaw, the learned counsel for the respondent.

Both the learned counsel prayed that the matter may be fixed after 2(two) weeks as the learned counsel for the petitioner is not prepared with the case today.

Prayer is allowed.

List this matter for Admission Hearing after 2(two) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 19 of 2013

31.01.2014

Heard Mr. K Khan, the learned counsel for the petitioner who submits that he has recently been engaged and needs some time to study the file to which Mr. GS Massar, the learned senior counsel assisted by Mr. R Kharsyaid, the learned counsel for the respondent has no objection.

As per record, Lower Court case record has been received.

Both the learned counsel submit that, pleadings is complete.

List this matter after 3(three) weeks for hearing.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 374 of 2010

31.01.2014

Heard Mr. HR Nath, the learned counsel for the petitioner as well as Mr. S Dey, the learned counsel for the respondent District Council.

Ms. T Hynniewta, the learned counsel informed the Court that, Mr. R Kar, the learned counsel met with an accident and Ms. SG Momin, the learned counsel also could not appear before the Court today due some difficulties and prayed that the matter may be fixed after 28.02.14 as Mr. R Kar, the learned counsel is on leave.

Prayer is allowed.

List this matter in the 1st week of March.

JUDGE

V Lyndem